

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

R.A.NO.227/2001 IN O.A.NO.1612/97

Thursday, this the 10th day of April, 2003

Hon'ble Shri Govindan S. Tampi, Member (A)  
Hon'ble Shri Shanker Raju, Member (J)

Shri S.C.Tyagi  
s/o Sh. Beg Raj Singh  
r/o M-47, Housing Board Colony  
Palampur -176 061  
(Himachal Pradesh)

(By Advocate: None)

..Applicant

Versus

1. The Council of Scientific & Industrial Research through its Director General Anusandhan Bhawan, Rafi Marg New Delhi-1
2. Departmental Promotion Committee and its Members through the D.G. CSIR Rafi Marg, New Delhi-1
3. Shri S.K.Sadana  
Administrative Officer  
Central Electronics Engineering Research Institute  
Pilani - 333 031 (Rajasthan)
4. Shri Y.K.Sharma  
Administrative Officer  
Central Institute of Medicinal & Aromatic Plants  
PO CIMAP, Lukonow -226015.
5. Shri M.R.Masan,  
Under Secretary,  
Council of Scientific & Industrial Research,  
Anusandhan Bhawan,  
Rafi Marg,  
New Delhi-110001.
6. Shri A.K. Razdan,  
Under Secretary,  
CSIR, Anusandhan Bhawan  
Rafi Marg,  
New Delhi-110001.
7. Shri Jitender Prashar,  
Administrative Officer,  
Regional Research Laboratory,  
Canal Road, Jammu Tawi-180001.
8. Shri K.A.R.Sastry,  
Administrative Officer,  
National Geophysical Research Institute,  
Uppal Road,  
Hydrabad-500007.

9. Shri A.P.Bhatia,  
Administrative Officer,  
Indian Institute of Petroleum,  
P.O. IIP,  
Mokhampur, Dehra Dun-248005.

10. Sh.M.R.Bhagat,  
Administrative Officer,  
Central Mining Research Institute,  
Barwa Road,  
Dhanbad- 826 001

(By Advocate: Shri V.K.Rao)

Respondents

**O R D E R (ORAL)**

Shri Govindan S.Tampi:

None appeared for the review even on the second call. We have heard Shri V.K.Rao, learned counsel for respondents.

2. The present RA has been filed seeking the recall and review of the Tribunal's order dated 9.3.2001 while disposing of OA-1612/97. The Tribunal had passed the following orders:

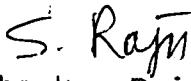
"4. In our view, before we are called upon to adjudicate on the merits of applicant's claims, in the light of various rulings cited by either sides, respondents themselves should dispose of the aforementioned representation/legal notice by means of a detailed, speaking and reasoned order in accordance with law under intimation to applicant within three months from the date of receipt of a copy of this order. We direct accordingly and give liberty to applicant that if thereafter any grievance still survives it will be open to him to agitate the same in accordance with law, if so advised."

3. The aforesaid order of the Tribunal is absolutely an innocuous order which is issued directing the respondents to dispose of the representation/legal notice of the applicant and the liberty was also given to them

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to agitate the matter, if so advised. There is, therefore, no reason to be aggrieved by this. The review applicant is trying to re-argue the case by way of this RA, which does not fall within the scope of review, in terms of Order XLVII Rule 1 of the CPC read with Section 22 (3)(f) of the Administrative Tribunals Act, 1985. Decision of the Hon'ble Apex Court in the case of Avtar Singh Sekhon vs. Union of India and Ors. AIR 1980 SC 2041 also fortifies our stand.

4. RA having no merit fails and is dismissed.

  
(Shanker Raju)  
Member (J)

/sunil/

  
(Govindan S. Tamai)  
Member (A)